When the agricultural land gets converted into non agricultural land, the local Panchayat assesses the land revenue under industry category, which increases the tax liability of the farmer. This also increases the tax burden on the farmer. Even if the farmer does not get any profit from the processing unit, the land which has been converted would continue to be taxed as non agricultural land. The farmer is thus, again compelled to convert the land into agricultural land by frequenting the government offices.

Sir, I request to kindly consider the Micro processing units under the category of agricultural activities, and allow such activities to be carried out on the agricultural land. Sir, I also request that the farmer should be given an opportunity to construct a cattle shed on 10% of his land, a warehouse to manufacture jaggery, small processing units, small godown/warehouse to store the food grains, to have small units for sorting, classifying and packing the grains. Since these are the agriculture related activities which should be allowed on the agricultural land, that will encourage many more farmers to avail these facilities. I request to take up this issue on priority by giving the requisite direction to the banks. I hereby humbly request the Central Government, through you, Sir, to take the required steps in this regard. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Iranna Kadadi: Shri Niranjan Bishi (Odisha), Shri Ravi Chandra Vaddiraju (Telangana), Dr. Sumer Singh Solanki (Madhya Pradesh), Shrimati Mahua Maji (Jharkhand), Dr. Fauzia Khan (Maharashtra) and Shri R. Girirajan (Tamil Nadu).

Now, Shrimati Rajani Ashokrao Patil on 'Concern over safety and security of people's investment made in various Multi State Cooperative Units in Maharashtra'.

## Concern over safety and security of people's investment made in various Multi States Cooperative Units in Maharashtra

श्रीमती रजनी अशोकराव पाटिल (महाराष्ट्र): उपसभापित महोदय, आपने मुझे ज़ीरो ऑवर में बोलने का मौका दिया, इसके लिए आपका धन्यवाद। महाराष्ट्र में खासतौर पर मराठवाड़ा में मल्टी स्टेट क्रेडिट कोऑपरेटिव संस्थाओं द्वारा जो घोटाला, जो स्कैम हो रहा है, मैं उसके बारे में बोलना चाहती हूं। इस घोटाले में हमारे किसान, मजदूर, देहाड़ी करने वाले गरीब लोग शामिल हैं, क्योंकि उनको ही पीड़ित किया जाता है। With your permission, I would like to speak in Marathi for my people.

\*''धन्यवाद। आपने बोलने का अवसर दिया। हमारे मराठवाडा में बीड, जालना, धाराशिव, छत्रपति संभाजी नगर तथा लातूर में अनेक बहु-राज्य सहकारी बैंक काम करते हैं। इनमें शूभ-कल्याण, राजस्थानी, साईराम, ज्ञानराधा, वीर जिजाऊ माँ साहेब जैसे सहकारी बैंक पिछले एक साल से बंद पडे हैं। इस वजह से खाताधारक तथा निवेशक कठिनाई का सामना कर रहे हैं। इन बैंकों के कार्यालय तथा शाखाएं बंद पड़ी हैं। खाताधारकों तथा निवेशकों ने इसका विरोध करते हुए रास्ता रोका तथा जिलाधिकारी कार्यालय पर जुलूस निकाला। इन बहु-राज्य बैंकों में मज़दूर, किसान, पेन्शनभोगी तथा नौकरी करने वाले नागरिकों ने अपने जीवन की सारी पूँजी जमा की हुई है। वृद्ध लोगों ने दो तथा पाँच लाख रुपये सावधि जमा के रूप में जमा किए हैं। उन्हें उम्मीद थी कि दो हजार से पाँच हजार रुपए का ब्याज मिलेगा। लेकिन ऐसा नहीं हुआ। बैंक के कर्मचारी, मैनेजर तथा संचालकों ने ज्यादा ब्याज दर देने का वादा किया और धन जमा करवाया। आज निवेशकों का घर-संसार उजड गया है। उनकी बेटियों का विवाह नहीं हो पा रहा है। विवाह के लिए उन्होंने पैसा जमा किया था। उनके बच्चों की शिक्षा प्रभावित हो रही है। बच्चों की पढाई के लिए पैसे बैंक में जमा किए थे। मराठवाडा के पाँच-छह जिलों में बहुत दयनीय स्थिति बनी हुई है। खून-पसीने की कमाई वापस न मिलने से तथा बहु-राज्य सहकारी बैंक बंद होने से बहुत कठिन स्थिति बनी हुई है। जब यह मुद्दा महाराष्ट्र विधान सभा में उठाया गया था तब विधान सभा ने हाथ खड़े कर दिए और कहा कि बहु-राज्य सहकारी बैंक का मुद्दा होने के कारण वह कुछ नहीं कर सकते और यह विषय केंद्र सरकार से संबंधित है। केंद्र सरकार इस पर ध्यान दे। यह स्थिति कुछ इस प्रकार की है जैसे माँ खाना नहीं दे रही है और पिता भीख माँगने नहीं दे रहे हैं। बैंकों ने सरकार को भी † किया है और सरकार ने भी हाथ खड़े कर दिए हैं। मेरा कहना है कि जिन्होंने इन्हें मंजूरी दी है, यह उनकी जिम्मेदारी है कि जनता का पैसा सुरक्षित रहे। नागरिकों के धन की सुरक्षा की जिम्मेदारी सरकार को लेनी चाहिए। आजकल बहु-राज्य सहकारी बैंक अंधा-धूंध तरीके से स्थापित किए जा रहे हैं। इन बैंकों में 18% से 20% ब्याज दर दिए जाते हैं। इसी कारण नागरिक इनकी तरफ आकर्षित हो जाते हैं। इस स्थिति के लिए जिम्मेदार सारे लोगों के खिलाफ कार्रवाई होनी चाहिए। मराठवाड़ा में करीब 5000 करोड़ रुपये का घोटाला हुआ है। आप के माध्यम से में निवेदन करना चाहती हूँ कि केंद्र सरकार को मराठवाड़ा क्षेत्र के बहु-राज्य सहकारी बैंकों के विषय में हस्तक्षेप करना चाहिए।

धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati Rajani Ashokrao Patil: Shri Prakash Chik Baraik (West Bengal), Shri Jawhar Sircar (West Bengal), Shrimati Mahua Maji (Jharkhand), Shri Imran Pratapgarhi (Maharashtra), Shri Niranjan Bishi (Odisha), Dr. John Brittas (Kerala), Ms. Dola Sen (West Bengal), Shrimati Priyanka Chaturvedi

<sup>\*</sup> Hindi translation of the original speech delivered in Marathi.

<sup>†</sup> Expunged as ordered by the Chair.

(Maharashtra), Shrimati Phulo Devi Netam (Chhattisgarh), Shrimati Jebi Mather Hisham (Kerala), Shri Anil Kumar Yadav Mandadi (Telangana), Dr. Fauzia Khan (Maharashtra), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri P. Wilson (Tamil Nadu).

The next speaker is Shri Beedha Masthan Rao Yadav; Concern over discrepancies in the counselling process of Under Graduate (UG) and AIIMS Medical Seats examinations.

## Concern over discrepancies in the counselling process of Under Graduate (UG) and AIIMS Medical seats examinations

SHRI BEEDHA MASTHAN RAO YADAV (Andhra Pradesh): Hon. Deputy Chairman, Sir, as a member of OBC Welfare Committee of Parliament from Rajya Sabha, I would like to bring it to your kind attention about the injustice caused to the students belonging to Other Backward Classes, that is OBCs, by the Medical Counselling Committee of DGHS while filling up the All-India quota of undergraduate and AIIMS medical seats for OBC reserved candidates. It is to state that the seats secured by the meritorious reserved category MRC candidates belonging to OBC category are being counted under reserved quota seats during the UG counselling process for medical seats. As per the counselling procedure, the open competition seats are filled according to merit. Thereafter, the reserved category seats are to be filled by the SC, ST, OBC candidates as per the rules of reservation. In the event of a sliding MRC, such open competition seat vacated by them has to be filled by a candidate belonging to the same reserved category in the order of merit. The above injustice is caused to the OBC students for years together. So, I request that correct counselling procedure as laid down in the Ritesh Shah (supra) with respect to the meritorious reservation category candidates should be implemented. Further, provide the mandatory benefit of the reservation of 27 per cent to the students of the OBC community at least from the academic year 2024 onwards in all India quota medical seats, both at UG and PG level, for medical and dental courses and ensure that the entire seats allotted to the OBC students are fully made available and open. I thank you, Sir, for giving me this opportunity to raise an issue of public interest.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Beedha Masthan Rao Yadav: Shri Ryaga